

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of decision: 11-10-1995

CP No.95/95 (OA No.790/92)

Shakoor S/o Shri Noor Mohammed

.. Petitioner

VERSUS

M.Sarajuddin and Others

.. Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, MEMBER (A)

For the Petitioner .. Mr. S.Kumar

For the Respondents .. Mr. M.Bhandari

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

The petitioner has filed this Contempt Petition under section 17 of the Administrative Tribunals Act, 1985, stating therein that by not passing a fresh speaking order on merits within a period of 4 months from the date of receipt of a copy of the judgement in OA No. 790/92 decided on 9-11-94, the respondents have committed contempt of court.

2. We have heard the learned counsel for the parties.

3. The learned counsel for the petitioner has stated during the course of arguments that the order of the Tribunal has since been complied with.

4. In the circumstances, we do not take a serious note of the delay, if, any, caused in complying with the order of the Tribunal.

5. No case of contempt is made out and this Contempt Petition is, therefore, dismissed. Notices issued are discharged.

(O.P.Sharma)

Member (A)

Gopal Krishna
(Gopal Krishna)

Vice-Chairman